

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2659  
ANSWERED ON:12.12.2005  
LITIGATION CASES OF MTNL AND MTNL UNION  
Muqueem Shri Mohammed

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

(a) the number of litigation cases of MTNL and MTNL Labour Union subject-wise pending in the office of Regional Labour Commissioner, Curzon Road, New Delhi as on October 31, 2005 and since when indicating their present status; and

(b) the steps being taken by the office of the Regional Labour Commissioner for early disposal of cases and the time by which the cases are likely to be expedited?

**Answer**

MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO)

(a) & (b): As per records of the Regional Labour Commissioner (Central), New Delhi, one industrial dispute raised on 7th September, 2005 is yet to be resolved. The matter is with the Regional Labour Commissioner (Central) for conciliation. The hearings have been held on 20.09.2005, 05.10.2005 and 09.11.2005. The next date of hearing has been fixed on 13.12.2005.